

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 265 of 2013 in
DFR No. 1364 of 2013**

Dated : 21st January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**D. Subrahmanya Bhat ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s):**

ORDER

(IA No. 265 of 2013 – for waiver of court fee)

Now, the Learned Counsel for the Applicant/Appellant requests for modification of our earlier order directing the Applicant to pay Rs. 50,000/- and waiver of 50% court fee. The Learned Counsel for the Applicant/Appellant submits that since his client is an agriculturist and he is not able to pay Rs. 50,000/- as court fee and requests for payment of Rs.5000/- only as court fee. Accordingly, the Learned Counsel for the Applicant/Appellant is directed to pay Rs. 5000/- within two weeks time in the Registry. After compliance, the Registry is directed to post the Appeal for admission at Chennai Circuit Bench in the month of February, 2014.

Post the matter for Admission on **20.2.2014 at Chennai Circuit Bench.**

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**